



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Srinagar, the 18<sup>th</sup> September, 2019

SRO:-537 Whereas on 16.07.2018 Police Station Litter received a written docket from SI Vikram Kundal I/C SOG Camp Lassipora to the effect that on a specific information SOG Lassipora, 03/RR, 55/RR and E/182 BN CRPF cordoned off the village Khillan and conducted search of the house of one Sabzar Ahmad Mir S/o Ab. Gani Mir R/o Khillan Litter Pulwama and during search Chinese Pistol(01), Pistol Magazine (01), Live Pistol Rounds (07 No's), Live AK-47 Rounds (01) were recovered from the said house; and

2. Whereas, a case FIR No. 17/2018 U/S 7/25 A.Act 13 UAP Act 1967, was registered at Police Station, Litter and investigation was taken up:and

3. Whereas, during the course of investigation, site plan of place of occurrence was prepared and statement of witnesses acquainted with facts and circumstances of case were recorded under relevant provisions of law and placed on record. Arms/ammunition viz Chinese Pistol (01), Pistol Magazine (01), Live Pistol Rounds (07 No's), Live AK-47 Rounds (01) were seized as piece of evidence and seizure memo was prepared. Investigation conducted revealed that accused is an OGW of active militant namely Adnan Ahmad lone S/o Gh. Ahmad lone R/o Badana Awantipora who is a close relative of the subject's wife and has kept these arms/ammunition for committing unlawful activities in the valley especially South Kashmir. Evidence collected has prima facie established the commission of offences punishable u/s 7/25 A Act, 13 UAP Act against accused Sabzar Ahmad Mir S/o Ab. Gani Mir R/o Khillan Litter Pulwama and investigation of case has been concluded as proved against him; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Sabzar Ahmad Mir S/o Ab. Gani Mir R/o Khillan Litter Pulwama for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.17/2018 of P/S Litter Pulwama.

By order of the Government of Jammu and Kashmir.

Sd/-

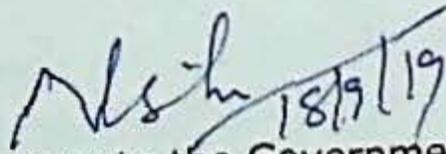
Principal Secretary to the Government  
Home Department

Dated: 18.09.2019

No. Home/Pros/72/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanction-101/S/2018/26836-38 dated 07/05/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department